CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 342/AT/2024

Subject :	Petition under Section 63 of the Electricity Act, 2003 for adoption					
	of transmission charges with respect to the Transmission Syster					lission System
	being established Limited.	by	Bhadla-III	&	Bikaner-III	Transmission

Petitioner : Bhadla-III & Bikarner-III Transmission Limited (BBTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 343/TL/2024

- Subject : Petition under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to the Transmission Licence to Bhadla-III & Bikaner-III Transmission Limited.
- Petitioner : Bhadla-III & Bikaner-III Transmission Limited
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : 12.11.2024

Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, BBTL Shri Vikas Kumar, BBTL Ms. Priyadarshini, Advocate, PFCCL Ms. Madhulika, PFCCL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges in respect of "Transmission System Strengthening for Interconnection of Bhadla-III and Bikaner-III complex" ('the Project') discovered pursuant to the tariff based competitive bidding process and for the grant of transmission licence for establishing the Project. He further submitted that the Petitioner has already complied with all the requirements, and CTUIL has also given its recommendations for the grant of transmission licence to the Petitioner.

AROP in Petition No. 342/AT/2024 & Anr.

2. The representative of the Respondent, CTUIL, confirmed that CTUIL has already given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

3. Considering the submissions made by the Petitioner and CTUIL, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.

4. Subject to the above, the order was reserved in Petition No. 343/TL/2024, whereas the Petition No. 342/AT/2024 will be listed for hearing on 10.12.2024.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)

A RoP in Petition No. 342/AT/2024 & Anr.